

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 13th day of September, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MRS. ROLI SRIVASTAVA, A.M.

O.A. No. 1032 of 2004

Triyogi Singh son of Sri Kuldeep Singh r/o Q.No.267/3,
C.O.D., Gate No.6, Qidwai Nagar, Kanpur.

.....

.....Applicant.

Counsel for applicant : Sri B.N. Singh.

Versus

1. Union of India through General Manager, North Central
Railway, Allahabad.

2. Divisional Railway Manager, North Central Railway,
Allahabad.

3. Asstt. Engineer Works (I), North Central Railway,
Kanpur.....

..... Respondents.

Counsel for respondents : Sri A.K. Gaur.

O R D E R (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

This O.A. has been instituted following amongst
other reliefs :-

"i) To issue order or direction in the nature of
mandamus to the respondents to pay the pay
scale of Valveman grade Rs.260-400 (950-1500)
from the date of their initial working as
Valveman and till date in future as and where
the salary falls due.

ii) To issue order or direction in the nature of
mandamus directing the respondents to regularize
the service of the applicant as Valveman
and declared the applicant as artisan staff
from the date when they became Valveman and
give all consequential benefits.

iii) To issue order or direction in the nature of
mandamus to the respondents to pay arrears of
salary and allowance from the date they became
Valveman."

2. Learned counsel for the applicant submits that
the applicant has already preferred representation seeking

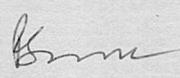
RAJ

redressal of his grievance raised in this O.A. Counsel for the applicant has relied upon a judgment of this Bench in O.A. No.23 of 2004 Jagannath Vs. Union of India & others in which Tribunal ~~had~~ directed the respondents to dispose of the representation filed by the applicant therein. Counsel for the applicant also submits that similar order may be passed in this case also.

3. Considering the facts and circumstances of the case, this O.A. is disposed of at the admission stage itself with a direction to D.R.M., North Central Railway, Allahabad to consider and decide the applicant's representation (Annexure A-5) by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. The O.A. is disposed of accordingly in terms of the above direction.

No order as to costs.


A.M.


V.C.

Asthana/